

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO.86(ND)/2016**

**IN THE MATTER OF:**

Subhash Chander Manocha & Ors.

.... Petitioners

Vs.

M/s. Columbus Premier Shoes Pvt. Ltd. & Ors.

.... Respondents

**Order under Sections 397/398 of the Companies Act**

**Order delivered on 18.07.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/Petitioner :

Dr. U.K. Chaudhary, Sr. Counsel  
Ms. Ranjana Roy Gawai, Mr. Pervinder  
Tawar, Mr. Himanshu Vij, Advocates

For the Respondent :

Mr. A.S. Chandhlok, Sr. Adv.  
Ms. Manmeet Arora, Mr. Tarang Gupta,  
Adv.

Mr. Nesar Ahmad, FCS  
Mr. Sharad Rajwansh, FCS &  
Mr. Ahsan Ahmad, Advocate

**ORDER**

**C.A. No. 42 (PB)/2017**

For Order, see C.P. No. 85(ND)/2016.

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**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

18.07.2017  
V. Sethi